

ACT No. I OF 1929.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 20th
February, 1929.)

An Act further to amend the Indian Limitation Act, 1908.

WHEREAS it is expedient further to amend the Indian
Limitation Act, 1908, for the purposes hereinafter
appearing; It is hereby enacted as follows:—

1. (1) This Act may be called the Indian Limitation
(Amendment) Act, 1929. Short title and
commencement.

(2) It shall come into force on the 1st day of January, 1929.

2. In section 10 of the Indian Limitation Act, 1908 (here-
inafter referred to as the said Act), the following paragraph Amendment of
section 10, Act
IX of 1908.
shall be inserted, namely:—

“ For the purposes of this section any property comprised
in a Hindu, Muhammadan or Buddhist religious or
charitable endowment shall be deemed to be pro-
perty vested in trust for a specific purpose, and the
manager of any such property shall be deemed to
be the trustee thereof.”

3. In the First Division of the First Schedule to the said
Act,— Amendment of
First Schedule
to Act IX of
1908.

(a) after Article 48, the following Articles shall be
inserted, namely:—

“ 48A. To recover moveable property conveyed or bequeathed in trust, deposited or pawn- ed, and afterwards bought from the trustee, depositary or pawnee for a valu- able consideration.	Three years.	When the sale be- comes known to the plaintiff.
48B. To set aside sale of moveable property comprised in a Hindu, Muhammadan or Buddhist religious or charitable endow- ment, made by a manager thereof for a valuable consideration.	Three years.	When the sale be- comes known to the plaintiff.”

(b) Article

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Price 1 anna or 1½d.]

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- (b) Article 133 shall be omitted;
- (c) in Article 134, in the third column, for the words "The date of the transfer" the words "When the transfer becomes known to the plaintiff" shall be substituted; and
- (d) after Article 134, the following Articles shall be inserted, namely:—

134A. To set aside a transfer of immoveable property comprised in a Hindu, Muhamadan or Buddhist religious or charitable endowment, made by a manager thereof for a valuable consideration.	Twelve years.	When the transfer becomes known to the plaintiff.
134B. By the manager of a Hindu, Muhamadan or Buddhist religious or charitable endowment to recover possession of immoveable property comprised in the endowment which has been transferred by a previous manager for a valuable consideration.	Twelve years.	The death, resignation or removal of the transferor.
134C. By the manager of a Hindu, Muhamadan or Buddhist religious or charitable endowment to recover possession of moveable property comprised in the endowment which has been sold by a previous manager for a valuable consideration.	Twelve years.	The death, resignation or removal of the seller."